

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

STARRED QUESTION NO:180
ANSWERED ON:31.07.2003
INFLAMABLE SUBSTANCES IN TRAINS
IQBAL AHMED SARADGI;VILAS BABURAO MUTTEMWAR

Will the Minister of RAILWAYS be pleased to state:

- (a) whether number of passengers are travelling in reserved and other coaches with inflammable substances without any check by the Railway staff/police;
- (b) if so, whether the Railways have finalized any scheme to check travelling of unauthorized passengers with inflammable substances to prevent fir in trains;
- (c) if so, the details thereof;
- (d) whether instructions have been issued to the Railway staff/police for strict compliance of these instructions;and
- (e) if so, the action being taken/to be taken against those Railway officials/employees who flouted the safety rules?

Answer

MINISTER OF RAILWAYS (SHRI NITISH KUMAR)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN RELPY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 180 FIRST JULY, 2003 REGARDING INFLAMABLE SUBSTANCES IN TRAINS.

(a): No, Sir. Regular checks are conducted in trains to detect persons carrying inflammable articles.

(b) & (c): Besides regular checking, special drives are conducted at stations as well as in trains against persons carrying inflammable substances. In addition, publicity campaigns are also undertaken to educate the public about the hazard of carrying such substances.

(d) & (e) : Yes, Sir. Instructions already exist for taking the above mentioned preventive steps which are also reiterated from time to time. The Zonal Railways undertake drives adhering to such instructions. However, any dereliction of duty on the part of the staff is viewed seriously for taking suitable punitive action.